

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 6th June, 1952.

The House met at a Quarter Past Eight  
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-17 A.M.

JOINT COMMITTEE ON PAYMENT  
OF SALARIES AND ALLOWANCES  
TO MEMBERS.

**Mr. Speaker:** I have to inform the hon. Members that I have, in consultation with the Chairman of the Council of States, appointed a Joint Committee of the Houses of Parliament consisting of Shri M. Ananthasayanam Ayyangar, Shri S. N. Sinha, Shri C. D. Deshmukh, Shri A. K. Gopalan, Shrimati Sucheta Kripalani, Dr. S. P. Mookerjee, Shri Hukam Singh, Shri U. S. Malliah, Pandit Thakur Das Bhargava and Shri Tulsidas Kilachand of the House of the People; and Shri Lal Bahadur Shastri, Shri Amolak Chand, Pandit Hirday Nath Kunzru, Mrs. Pushpalata Das and Shri Sundarayya of the Council of States to consider and report to Parliament—

(i) (a) Whether it is desirable to change wholly or partly the present system of the payment of daily allowances to the Members of Parliament and if so, whether such payments should be wholly by salaries or partly by salaries and partly by allowances:

(b) In case the system of salaries or salaries cum allowances is proposed or the present system of daily allowances is to be continued what amount should be paid as salary and or allowances and on what conditions; and

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(ii) Whether instead of cash allowance paid to the Members for travelling, they should get a free railway pass for travelling to Delhi and back in connection with such journeys as are undertaken on the business of Parliament; and if so, on what conditions such free railway pass should be used.

2. Shri M. Ananthasayanam Ayyangar will be the Chairman of the Committee.

3. The Committee is a Parliamentary Committee and shall have all the powers and privileges of a Parliamentary Committee.

**Shri B. Shiva Rao** (South Kanara—South): May I ask whether there is any time-limit within which the Committee has to report?

**Mr. Speaker:** It will report within a reasonable time, and since it is a Committee of the Members of Parliament it should be left to it to decide what time is reasonable. But I expect the Committee will report as early as it possibly can.

**Shri M. L. Dwivedi** (Hamirpur Distt.—North cum Faizabad Distt.—South West): May I know whether other hon. Members can also participate in the deliberations of this Committee? Can they watch its proceedings?

**Mr. Speaker:** This Committee is to make recommendations.

**Shri Kazmi** (Sultanpur Distt.—North cum Faizabad Distt.—South West): May I ask whether this Committee will take any evidence from the Members of this House? How will it proceed with its work?

**Mr. Speaker:** The Committee is to lay down its own procedure. The terms of reference as I have stated, and whatever the Committee wants by way of documents, oral evidence etc. are left to it to go into. It will have the right to do so.

**Shri Gadgil** (Poona Central): Will they hear the views of Members who are not included in the Committee?

**Mr. Speaker:** Any Member can send his views to the Committee. Obviously, the whole House cannot be sitting in a Committee on a question of this type. ●

**Shri Velayudhan** (Quilon cum Mavelikkara—Reserved—Sch. Castes): Will the decision of the Committee come before Parliament and will we have a chance of discussing this question?

**Mr. Speaker:** This is a Parliamentary Committee set up for the purpose of studying this question and making recommendations to the House. Its report will certainly be submitted to the House

**Shri S. V. Ramaswamy** (Salem): Is there any quorum fixed for the Committee?

**Mr. Speaker:** The rules provide statutorily what the quorum is.

#### INDIAN TEA CONTROL (AMENDMENT) BILL

**The Deputy Minister of Commerce and Industry** (Shri Karmarkar): I beg to move for leave to introduce a Bill further to amend the Indian Tea Control Act, 1938.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Indian Tea Control Act, 1938.

The motion was adopted.

**Shri Karmarkar:** I introduce the Bill.

#### RAILWAY BUDGET—DEMANDS FOR GRANTS—Contd.

##### DEMAND No. 4—ORDINARY WORKING EXPENSES—ADMINISTRATION

**Mr. Speaker:** Motion is:

“That a sum not exceeding Rs. 17,13,91,000 be granted to the President, out of the Consolidated Fund of India to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953,

in respect of ‘Ordinary Working Expenses—Administration’.”

(i) *Non-restoration of prewar trains between Ratlam and Ajmer.*

(ii) *Economy in expenditure.*

**Shri U. M. Trivedi** (Chittor): I beg to move:

(i) “That the demand under the head ‘Ordinary Working Expenses—Administration’ be reduced by Rs. 100.”

(ii) “That the demand under the head ‘Ordinary Working Expenses—Administration’ be reduced by Rs. 100.”

##### *Arbitrary Discharge and suspension of Railway Employees under Security Rules*

**Shri T. K. Chaudhuri** (Berhampore): I beg to move:

“That the demand under the head ‘Ordinary Working Expenses—Administration’ be reduced by Rs. 100.”

##### *Goods trains for carrying food grains to Famine Affected Areas*

**Shri Veeraswamy** (Mayuram—Reserved—Sch. Castes): I beg to move:

“That the demand under the head ‘Ordinary Working Expenses—Administration’ be reduced by Rs. 100.”

##### *Stores Purchase Policy.*

**Shri Meghnad Saha** (Calcutta—North—West): I beg to move:

“That the demand under the head ‘Ordinary Working Expenses—Administration’ be reduced by Rs. 100.”

##### *Passenger Amenities*

**Shri S. S. More** (Sholapur): I beg to move:

“That the demand under the head ‘Ordinary Working Expenses—Administration’ be reduced by Rs. 100.”

**Mr. Speaker:** These cut motions are now before the House for discussion.

जनता समझदारी : माननीय अध्यक्ष जी, मैं अपना भाषण हिन्दी में देना चाहता हूँ। मेरो मादरो जमान हिन्दी नहीं है।